

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO Hundredth REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

Third LOK SABHA

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

EIGHTY-FIRST REPORT

(Third Lok Sabha)

1. The Chairman of the Committee on Private Members' Bills and Resolutions having been authorised by the Committee, present on their behalf this their Eighty-First Report.

2. The Committee met on the 14th March, 1966, for—

(I) Classification and allocation of time for discussion of the Prohibition of Manufacture and Import of Hydrogenated Vegetable Oils Bill, 1966 by Shri Yashpal Singh.

• (II) Examination of the Constitution (Amendment) Bill, 1966 (*Amendment of article 239A*) by Shri Naval Prabhakar.

Classification and allocation of time to Bill

3. Shri Yashpal Singh, the Member incharge of the Prohibition of Manufacture and Import of Hydrogenated Vegetable Oils Bill, 1966 (who is also a member of the Committee) had been invited to present before the Committee his views on the Bill. He did not attend the sitting.

4. After considering all aspects of the Bill, the Committee placed it in category 'B' and allotted 1½ hours for its discussion.

Examination of the Constitution (Amendment) Bill

5. The Member who had given notice of the Bill and the representative of the Ministry of Home Affairs had been invited to be present at the sitting. Shri Naval Prabhakar, the Member incharge of the Bill, did not attend the sitting. The representative of the Ministry of Home Affairs was present.

6. The Bill sought to amend article 239A of the Constitution seeking to empower Parliament to create by law, Legislature and Council of Ministers for the Union territory of Delhi.

After considering all aspects of the matter, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

Recommendations

7. The Committee recommend that—

- (i) the categorisation and allocation of time to Bill as shown in paragraph 4 above be agreed to by the House; and
- (ii) Shri Naval Prabhakar be permitted to move for leave to introduce his Constitution (Amendment) Bill, 1966.

NEW DELHI;
March 14, 1966.
Phalgun 23, 1887 (Saka).

S. V. KRISHNAMOORTHY RAO,
Chairman,
Committee on Private Members' Bills and Resolutions.

*Circulated to members separately (Bill No. 21 of 1966).